

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.102 - IA/638(AHM)2024  
In  
C.P.(IB)/215(AHM)2023

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Small Industries Development Bank of India  
VS  
Aarjav Maheshbhai Patel

.....Applicant

.....Respondent

**Order delivered on: 16/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant/RP :Ms. Anjali Gupta, Proxy Advocate  
For the Financial Creditor :Mr. Roshan Kumar, Advocate

**ORDER**  
**(Hybrid Mode)**

**IA/638(AHM)2024**

A service report through e-mode has been filed, physical copy has not filed which reflects that notice upon the Personal Guarantor was delivered through Dasti Mode on 06.07.2024 against acknowledgment as well as upon the RP of the Corporate Debtor. Service is complete. No one has appeared for the Personal Guarantor as well as for the RP of the Corporate Debtor.

One more opportunity is given for appearance and filing reply, if any, by the Personal Guarantor as well as the RP of the Corporate Debtor within extended period of ten days. Thereafter, rejoinder, if any, be filed within a week.

Meanwhile, physical copy of the service report be placed on record.

Re-list for further consideration on 20.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**